

CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH

RA No. 97/2004  
MA No. 846/2004  
OA No. 144/2004

New Delhi, this the 26<sup>th</sup> day of April 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)  
HON'BLE SHRI SARWESHWAR JHA, MEMBER (A)

Yog Raj & Ors. .... . . . Review applicants.

-Versus-

Union of India & Others:

-Respondents

O R D E R (BY CIRCULATION)

By Shri Shanker Raju, Member (J)

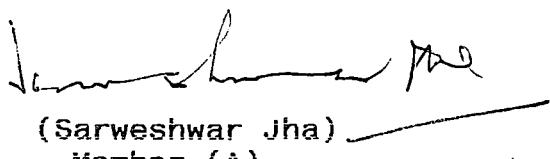
The present R.A. is filed by the applicants, seeking review of our order dated 05.02.2004 passed in OA-144/2004. We have perused the order dated 05.02.2004 and we do not find any error apparent on the face of the record or discovery of new material which was not available with the applicants, despite due diligence, at the time of final hearing.

2. The review applicants have also filed MA-846/2004 for condonation of delay. We have perused the MA and are satisfied that the grounds taken are not good enough to condone the delay. Accordingly, the MA is rejected.

3. However, in the interest of justice we have also perused the R.A. and found that by way of this R.A. the review applicants seek to re-argue the case, which is not permissible. The present R.A. is not maintainable as per provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC



and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24 as well as Lily Thomas v. Union of India, (2000) 6 SCC 224. If the review applicants are not satisfied with the orders passed the remedy lies elsewhere. The R.A. is accordingly dismissed, in circulation.

  
(Sarweshwar Jha)

Member (A)

  
(Shanker Raju)

Member (J)

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